

**TO BE PUBLISHED IN PART II – SECTION 3 – SUB-SECTION (i) OF THE GAZETTE  
OF INDIA**

**EXTRAORDINARY**

**Ministry of Communications and Information Technology  
Department of Telecommunications**

**NOTIFICATION**

**New Delhi, dated 9<sup>th</sup> September, 2003**

**G.S.R. 716(E).** – In exercise of powers conferred by clause (a) of sub-section (2) of section 35 of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997), the Central Government hereby makes the following rules further to amend the Telecom Regulatory Authority of India (Salaries, Allowances and other Conditions of Service of Chairperson and whole-time Members) Rules, 2000, namely:-

1. **Short title and commencement.**- (1) These rules may be called the Telecom Regulatory Authority of India (Salaries, Allowances and other Conditions of Service of Chairperson and whole-time Members) Amendment Rules, 2003.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Telecom Regulatory Authority of India (Salaries, Allowances and other Conditions of Service of Chairperson and whole-time Members) Rules, 2000, in rule 3, in sub-rule (iii), for the words and figures “the Contributory Provident Fund which shall be governed by the Contributory Provident Fund Rules, 1962”, the words, brackets and figures “the Telecom Regulatory Authority of India Contributory Provident Fund which shall be governed by the Telecom Regulatory Authority of India (Contributory Provident Fund) Rules, 2003” shall be substituted.

(F.No10/12/2001-Restg.)

(P.K. Tiwari),  
Deputy Secretary (Restg.) to  
the Government of India.

Note: The principal rules were published in the Gazette of India vide G.S.R.566(E), dated the 27<sup>th</sup> June 2000 and subsequently amended vide GSR 290(E), dated the 24<sup>th</sup> April, 2001.